

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 201/TT/2015**

Subject : Determination of transmission tariff form COD to 31.3.2019 for "4 nos. 400 kV line bays at Narendra (New) for Kudigi TPS – Narendra (New) 400 kV 2xD/C Quad lines under sub-station extension works associated with transmission system required for evacuation of power from Kudigi TPS (3x800 MW in Phase – I) of NTPC Limited" in Southern Region.

Date of Hearing : 2.6.2016.

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Aryamen Saxena , PGCIL  
Shri B.S. Rajput, NTPC  
Shri V.K. Jain, NTPC

**Record of Proceedings**

The representative for the petitioner submitted that :-

- a) The petitioner has been entrusted with the implementation of "Sub-station extension works associated with transmission system required for evacuation of power from Kudigi TPS (3x800 MW in Phase – I) of NTPC Limited" in Southern Region;



- b) As per investment approval(i.e.5.2.2014), the schedule commissioning of the subject asset works out to 4.12.2015 against which subject asset has been put under commercial operation from 11.12.2015. Accordingly, there is a marginal delay of 7 days in commissioning of the asset;
- c) The petitioner initially claimed tariff on the basis of anticipated COD and sought approval of COD under Regulation 4(3) of 2014 Tariff Regulations as the transmission line and generation projects were getting delayed;
- d) The actual COD is 11.12.2015 and accordingly, the petitioner has revised all the tariff forms;
- e) The total completion cost is ₹4940.50 lakh against the apportioned approved cost of ₹7165 lakh. Hence, there is over-estimation of cost;
- f) The RLDC certificate has been submitted only for two bays and for rest of the two bays RLDC certificate and CEA clearance letter will be submitted shortly ;
- g) PGCIL has completed the scope of work, however NTPC portion is not ready; and
- h) The petitioner requested to approve the tariff as claimed in the petition.

2. The representative of NTPC contended that only bay no.1 is in regular use and bay no. 2,3 and 4 are not in regular use. Reply to the petition has been submitted vide affidavit dated 5.10.2015 and the Commission may decide the date of COD.

3. The Commission directed the petitioner to submit the supporting documents for the actual loan used (in place of proposed loan, if any) in current asset on affidavit by 20.6.2016 with an advance copy to the respondents.

4. The Commission directed the respondents to file their reply by 30.6.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 4.7.2016. The additional information/replies/rejoinder shall be filed within the due date mentioned above. In case no information is filed within the due date, the matter shall be considered based on the available records.



5. Subject to the above, order in the petition was reserved

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

